

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2000

ANSWERED ON:10.08.2006

ANTI HIJACKING POLICY .

Adhalrao Patil Shri Shivaji;Chowdhury Shri Adhir Ranjan;Nikhil Kumar Shri

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has decided to tough its anti hijacking policy to enable the National Security Guards (NSG) to commander any available aircraft for launching hot pursuit of hijackers;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (c): Yes, Sir. An Order has been issued and notified in the Gazette of India under Section 6 of the Aircraft Act, 1934. As per this notification, any aircraft of a scheduled or non - scheduled operator for the operation of which a permit is granted by DGCA, shall be delivered forthwith on a requisition made in this behalf, to the National Security Guard (NSG) for the purpose of dealing with any incident of aircraft hijacking.